

No. DSJ/EC/NHN/2020-
Office of the District and Sessions Judge,
Sirmaur District at Nahan, H.P.

Dated Nahan the 16th April, 2020.

OFFICE ORDER

In compliance of the Hon'ble Registry office order No. HHC/RG/C-19/2020- 10 dated 16th April, 2020, it is hereby ordered that all the Courts of this Civil and Sessions Division shall resume their functioning with immediate effect by entertaining only urgent matters filed through E-mail of the Courts notified as under till further orders:

Sr.No.	Name of Court Complex	E-mail Id
1.	District Court Complex, Nahan (Appellate Courts)	dsjsirmaur-hp@nic.in
2.	District Court Complex, Nahan(Magisterial Courts) (CJM & JMIC)	ecourts-hpsi02@indiancourts.nic.in
3.	Judicial Court Complex, Paonta Sahib.(ACJM & JMIC)	ecourts-hpsi04@indiancourts.nic.in
4.	Judicial Court Complex, Rajgarh.	ecourts-hpsi06@indiancourts.nic.in
5.	Judicial Court Complex, Shillai.	tarunwalia0@gmail.com

Neither the Litigants nor the Advocates are required to come to the Courts for filing such cases. The filing of the hard copy as well as payment of the Court fees/filing of affidavits would also be deferred for the time being. However, the same has to be deposited/paid/filed as and when directed by the concerned Court. Further, the question of urgency at the District Head Quarter shall be decided by the undersigned as well as by the CJM/Senior Civil Judge according to the jurisdiction. However, at the sub divisional level it shall be decided by the concerned Judicial Officer exercising assigning powers. When the matter is assigned to a particular Judge, he shall fix the date for hearing which shall be intimated to the counsel concerned as well as to the DAs/ADAs through Phone/SMS/E-mail/Whatsapp etc. Further, it is for the concerned Judge to decide either to hear arguments through video conferencing or in the Court itself. The instructions regarding the social distancing issued by the State government as well as by the Registry from time to time has to be complied with in letter and spirit.

All the Courts of this Civil and Sessions Division shall work with skeletal/minimal of staff and the Judicial Officers shall prepare skeletal/minimal batches

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of staff to attend the office/urgent work as per their convenience, under intimation to this office. However, the remaining staff shall work from home and shall not leave the station and also make themselves available immediately as and when directed to do so.

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(Davinder Kumar)
District and Sessions Judge,
Sirmaur District at Nahan, H.P.

Endst. No.DSJ/EC/NHN/2020-1463 to 1470 Dated: 16.4.2020.

Copy forwarded for information and necessary action to:-

1. The District Magistrate, Sirmaur District at Nahan, H.P.
2. All the Judicial Officers of this Civil and Sessions Division, with a request to direct the ministerial staff under their control to carry their official Identity Card/employee certificate with them to avoid any inconvenience.
3. The Superintendent of Police, Sirmaur District at Nahan, H.P. with a request to allow the Judicial Officers/officials of this Civil and Sessions Division to attend the office/ urgent work and he is further requested to resume the duties of Naib Courts and duty constables in all the Courts to avoid any inconvenience.
4. The District Attorney, Sirmaur District at Nahan, H.P. with a request to circulate the same amongst all the ADAs.
5. The Superintendent Jail, Model Central Jail, Nahan.
6. The Presidents, Bar Associations, Nahan, Paonta Sahib, Rajgarh & Shillai to circulate this office order amongst all Advocates with the request to mention their Mobile Nos. in the petitions.
7. The Assistant Programmer/System Assistants of this office with a direction to upload this office order on the official website of this office and to check the e-mail on daily basis and to report the matter to the undersigned as well as the concerned Judicial Officer(s) immediately.
8. Notice Board.


District and Sessions Judge,
Sirmaur District at Nahan, H.P.